

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat, Jammu/Srinagar

NOTIFICATION

Jammu, 09th January, 2023

S.O 19. — In exercise of powers conferred by section 20B of the Specific Relief Act, 1963, and in partial modification of notification S.O 124 of 2020 dated 08-04-2020, the Government in consultation with the Chief Justice of High Court of Jammu and Kashmir and Ladakh hereby designates the Court of Principal District and Sessions Judge, Kishtwar as Special Court for district Kishtwar for the purpose of the said Act.

By order of the Lieutenant Governor.

Sd/-

(Achal Sethi)

Secretary to Government

No: Law-Jud/192/2022-10.

Dated. 09-01-2023.

Copy to the:-

1. Financial Commissioner (Additional Chief Secretary), Finance Department.
2. Financial Commissioner (Additional Chief Secretary) Home Department.
3. Principal Secretary to the Lieutenant Governor.
4. Joint Secretary (J&K), Ministry of Home Affairs, Government of India, New Delhi.
5. Registrar General, High Court, of Jammu and Kashmir and Ladakh, at Jammu.
6. Principal District and Sessions Judge, Kishtwar.
7. Director, Archaeology, Archives and Museums, J&K, Jammu.
8. Director Litigation, Jammu.
9. General Manager, Government Press, Srinagar for publication in an extraordinary issue of Government Gazette.
10. Private Secretary to Secretary to Government, Department of Law, Justice and P.A. for information of Secretary.
11. In-charge Website, Department of Law, Justice & PA.
12. S.O Section, Department of LJ&PA (w. 7. s.c).
13. Concerned file.

Ashish Gupta
09.01.23

(Ashish Gupta)

Additional Secretary to Government

(Ashish Gupta)
09.01.2023